

IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI
PRINCIPAL BENCH

(IB)-15(PB)/2017

IN THE MATTER OF:
Clutch Auto Limited

.....Petitioner

SECTION : UNDER SECTION 9

Order delivered on 15.11.2017

Coram:
CHIEF JUSTICE M.M. KUMAR
Hon'ble President

Deepa Krishan
Hon'ble Member (T)

For the Petitioner(s): Mr. Manish Gandhi, Advocate

For the Respondent(s): Mr. Sumesh Dhawan, Advocate for Resolution Professional

ORDER

C.A. 353(PB)/2017

Learned counsel for the petitioner states that order dated 12.09.2017 has been complied with on 05.10.2017. However, it has been brought to our notice that ICICI Bank, Lajpat Nagar Branch, New Delhi has not given the online access and directions are required to be issued.

Ms. Gargi Tandon, Branch Manager of ICICI Bank, Lajpat Nagar Branch, New Delhi is directed to provide online access to the bank accounts of the respondent company to the Resolution Professional at the earliest. It is made clear that if the needful is not done then the Resolution Professional shall be entitled to file contempt proceeding against the aforesaid officer as there is a statutory obligation on all the stake holders to comply with the provisions of Insolvency and Bankruptcy Code, 2016.

In order to avoid any delay, a copy of the order be given to the learned Resolution Professional under the signatures of the Bench officer today itself. The proceeding in C.A. No. 353(PB)/2017 however shall stand closed.

Sd/-

(CHIEF JUSTICE M.M. KUMAR)
PRESIDENT

Sd/-

(DEEPA KRISHAN)
(MEMBER TECHNICAL)

15.11.2017
Vineet